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CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH

Original Application No. 101 of 1995

DATED : 27.3.1995

Hon'ble Mr. Jasbir S. Dhaliwal, Member(Jud.)

1. Shri S.P. Mishra, S/o Shri Sita Ram Mishra, retired Guard Gr.-A, R/o Shastri Nagar, Kadipur town area, Distt. Sultanpur.
2. Shri J.P. Mathur, S/o Shri P.S. Mathur, Retired Guard Gr.-A, R/o Town and Post : Sahapan, Near Police Station, Distt. Mathura

Petitioners

By Advocate Shri Anand Kumar

Vs.

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi.
2. Divisional Railway Manager, Northern Railway, Allahabad.

Respondents.

O R D E R(Oral)

By Hon'ble Mr. Jasbir S. Dhaliwal, Member(Jud.)

Present, Sri Anand Kumar, learned counsel for the petitioner. Heard, The petitioners who were respectively retired on 30.11.1993 and 31.7.92 pray for a direction to the respondents to pay them the Over Time Wage Bills with interest. The period for which they claim over-time wage bills relates to the year 1986 to 1990. As per annexure A-4, it was intimated in the meeting of the Union of the workers on 22.4.1992, that their bills have been finally rejected. Considering the period of claim and date

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of rejection of their claim, this petition is found to be badly time barred. It is settled law, that judgement in another case in favour of some petitioners, cannot give a fresh period of limitation. The petition is accordingly dismissed.

Member(Jud.)

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